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**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P(IB) No.702/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09<sup>th</sup> January 2018, 10.30 A.M**

Name of the Company	AVI Polymers Ltd.-Vs-Hindustan Cable Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. CS DEEPAK KUMAR KHAITAN, F.C.S. PETITIONER  
PRACTISING COMPANY SECRETARY  
*Deekha*  
09/01/2018
2. CS Siddhi Dhandharia, ACS  
Practising Company Secretary PETITIONER  
*Siddhi*  
9/1/18
3. CS Sonam Agarwal, ACS  
Practising Company Secretary PETITIONER  
*SA*  
09/01/18
4. CS Shuchi Singhania.  
Practising Company Secretary PETITIONER.  
*Shuchi Singhania*  
09/01/18
5. Mr. Ishnu Saha, Mr. Adv } For the  
Mr. Rajarshi Dutta, Adv } Corporate Debtor  
Ms. Shyantee Datta, Adv }  
*Datta*  
09/01/18


P.T.O.

## ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor has sought leave of the Court for filing reply. Prayer is allowed. Reply has been filed by the corporate debtor, which may be taken on record. Rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 30/01/2018 for admission.



(Jinan K.R.)  
Member (J)



(V.P. Singh)  
Member (J)